

(7)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1700/2001

New Delhi this the 4th day of February, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A.T. Rizvi, Member (A)

Shri V. Elumalai,
Assistant Director (HRD),
Ministry of Tourism,
C-1, Hutmants, Dalhousie Road,
New Delhi-11

..Applicant
(By Advocate Shri C.Hari Shankar)

VERSUS

1. Union of India, through the
Secretary, Department of
Tourism, Ministry of Tourism and
Culture, Transport Bhawan,
Parliament Street, New Delhi.
2. The Director General (Tourism),
Department of Tourism,
Ministry of Tourism and Culture,
Transport Bhawan, Parliament Street,
New Delhi.

..Respondents

(By Advocate Shri N.S.Mehta, learned
senior counsel)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Shri N.S. Mehta, learned senior counsel has submitted a copy of the order passed by the respondents dated 12.11.2001, copy placed on record. By this order, the charge-sheets dated 3.11.1997 and 21.4.1999 issued under Rule 16 of CCS(CCA) Rules, 1965, inquiry reports submitted by the Inquiry Officers and show cause notice dated 21.6.2001 have been withdrawn. In the circumstances, Shri C.Hari Shankar, learned counsel submits that nothing further survives in the OA and accordingly he prays for permission to withdraw the same.

Vc

(8)

-4-

2. Noting the above facts and submissions made by the learned counsel for the parties, OA is disposed of as withdrawn. No order as to costs.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

sk